

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Interlocutory Application No.1487 of 2019 in
Company Appeal (AT) (Insolvency) No. 285 of 2019**

IN THE MATTER OF:

Mr. Jagatvir Singh Appellant

Vs

Liquidator of Rolex Cycles Pvt. Ltd. & Anr. Respondents

Present:

For Appellant: Mr. Arun Francis, Advocate.

For Respondents:

O R D E R

30.04.2019 Mr. Arun Francis, learned Counsel for the Appellant sought permission to withdraw the Appeal for the reasons mentioned in the Interlocutory Application No.1487 of 2019. Appeal is disposed of as withdrawn. However, no liberty is given to the Appellant to challenge the very same impugned order before this Appellate Tribunal.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC